

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 17th Day of May 2019)

Hon'ble Ms. Ajanta Dayalan, Member (A)

Original Application No.330/00513/2019
(U/S 19, Administrative Tribunal Act, 1985)

Harihar Prasad a/a 73 years s/o Vishesar r/o Village Karaon, Post & Tehsil, Karaon, District- Allahabad.

..... **Applicant**

By Advocate: Shri D.K. Mishra

Versus

1. Union of India through its Secretary, Ministry of Railway, New Delhi.
2. General Manager, North Central Railway, Allahabad.
3. Financial Advisor and Chief Account officer, NCR, Allahabad.
4. Chief Engineer, NCR, Allahabad.
5. State Bank of India, Branch Meza, District Allahabad through its Branch Manager.

..... **Respondents**

**By Advocate: Shri Sachin Upadhyay proxy for Sri Shesh Mani Mishra for respondents No. 1 to 4
Sri A.K. Sinha for respondent No.5**

ORDER

By Hon'ble Ms. Ajanta Dayalan, Member (A)

Counsel for applicant states that despite several representations last given on 3.8.2018 at (Annexure A-3) by the applicant, no action has been taken by the respondents' department.

2. The learned counsel for applicant states that he would be satisfied if a direction is issued by the Tribunal to decide his pending representation.

3. Considering the limited prayer made by the counsel for applicant, I direct the competent authority amongst the respondents to decide the pending representation of the applicant dated 3.8.2018 (Annexure A-3) finally by passing a reasoned and speaking order, within a period of three month from the date of receipt of certified copy of this order. The order so passed be communicated to the applicant.

4. Needless to say that this order should not be construed as any expression or opinion on merit of the case or regarding delay and latches.

5. With the above observations, O.A. is disposed off.
No order as to costs.

**(Ms. Ajanta Dayalan)
Member (A)**

HLS/-

